Written Answers to			[22 AUGUST, 2012]			Unstarred Questions	
1	2	3	4	5	6	7	8
26.	Tamil Nadu	137	826	75	860	117	624
27.	Tripura	О	4	1	5	Nil	1
28.	Uttar Pradesh	61	235	64	152	63	78
29.	Uttarakhand	20	33	9	24	19	47
30.	West Bengal	65	18947	97	19264	86	17364
	Total	1509	31584	1459	30046	1380	27140

Note: There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/
UTs.

Hazards faced by construction workers

- 1211. DR. PRABHAKAR KORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that construction workers face various hazards at workplaces including Metro rail, flyovers and multi-storeyed buildings;
- (b) whether it is also a fact that they are not considered mainstream workers and are deprived of facilities legitimately available to others;
- (c) if so, whether Government has received any report of such incidents in the last three years; and
 - (d) if so, the year-wise and State-wise details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Construction Workers are vulnerable to various hazards at the workplaces. In order the safeguard the interest of the construction workers, the Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996. The Act, *inter-alia*, provides for making adequate provisions for safety and health measures for constructions workers, providing welfare measures and other conditions of service to these workers.

^{*}the data is yet to be received from the Chief Inspector, Factories.

(b) to (d) It is not a fact that the construction workers are not considered mainstream workers and are deprived of facilities legitimately available to other workers. Besides the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and Building and Other Construction Workers' Welfare Cess Act, 1996, various other labour laws like Minimum Wages Act, 1948, Employees Compensation Act, 1923, Payment of Wages Act, 1936, Payment of Bonus Act, 1965, Contract Labour (Regulation & Abolition) Act, 1970 etc. are applicable to these workers.

Enhancing Sericulture potential

 $1212. \ \ SHRI\ ANIL\ MADHAV\ DAVE$: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government proposes to enhance Sericulture potential in India;
- (b) if so, present, expected capacity details thereof, location-wise;
- (c) whether there was any survey carried out by Mizoram Remote Sensing Application Centre (MIRSAC) for mulberry cultivation in the State; and
 - (d) if so, the details thereof and the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. The details of location-wise present mulberry acreage during the terminal year (2011-12) of XI Plan are given below:—

#	States	End of XI Plan Mulberry Plantation Area (in Ha.)
1.	2	3
1.	Karnataka	70958
2.	Andhra Pradesh	40314
3.	Tamil Nadu	14593
4.	West Bengal	13557
5.	Jammu and Kashmir	7082